

*Pakistan in J and K (St.)*

- (i) The Companies (Fees on Applications) Amendment Rules, 1972, published in Notification No. G.S.R. 259 (E) in Gazette of India dated the 24th April, 1972.
- (ii) The Companies (Appeals to the Central Government) Amendment Rules, 1972, published in Notification No. G. S. R. 261 (E) in Gazette of India dated the 24th April, 1972. [Placed in Library. See No. LT—2014/72]
- (2) A copy of Notification No. G.S.R. 260 (E) (Hindi and English versions) published in Gazette of India dated the 24th April, 1972 making certain alterations in Schedule X to the Companies Act, 1956, under sub-section (3) of section 641 of the said Act. [Placed in Library. See No. LT—2015/72].

12.02 hrs.

**STATEMENT RE : RECENT CEASE-FIRE VIOLATIONS BY PAKISTAN IN JAMMU AND KASHMIR**

**THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) :** Last Tuesday, I informed the House of the Pakistani attack on two of our posts in Kalyan area near Tithwal in Kashmir. During the last one week starting from 4th May, 1972, Pakistani troops have considerably increased their activity all along the line of control in Jammu and Kashmir. They have committed as many as 40 Cease Fire Violations during this periods. The sectorwise details are as follows :—

- |                     |                 |
|---------------------|-----------------|
| (1) Gaurian sector  | —7 Violations.  |
| (2) Tithwal Sector  | —9 Violations.  |
| (3) Gulmarg Sector  | —1 Violations.  |
| (4) Poonch Sector   | —15 Violations. |
| (5) Nowshera Sector | —15 Violations. |
| (6) Jammu Sector    | —2 Violations.  |

During the same period, there have been only a few incidents along the cease-fire line along Punjab, Rajasthan and Gujrat.

The above list of violations includes two serious incidents of firing by Pak troops in Newshera sector, approximately 11 miles Northwest of Nowshera. As a result of these two firings we suffered the following casualties.

**Killed—1 Officer and 1 Other Rank.**

**Wounded—1 JCO and 3 Other Ranks.**

As I have already stated in this august House on earlier occasions, our troops have instructions to deal effectively with all intrusions and cease-fire violations by Pakistani troops. In these actions, Pakistani troops have suffered some casualties.

In a number cases where clashes have occurred along the line of control, flag meetings have been held by local commanders to identify the points of dispute and settle them on the spot. This process will continue so that the chances of clashes along the line of actual control is minimised and needless loss of human lives on both sides avoided.

**श्री अटल बिहारी वाजपेयी (शालियर) :**  
मेरा निवेदन है कि इस पर आप चर्चा का मौका दें।

**अध्यक्ष महोदय :** आप करिये लेकिन उसे प्रोसीज्योर के मुताबिक करिये।

12.07 hrs.

**BUSINESS OF THE HOUSE**

**THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENT AFFAIRS (SHRI KEDAR NATH SINGH) :** With your permission, Sir, I rise to announce that Government Business in this House during the week commencing from Monday, the 15th May, 1972 will consist of :

- (1) Consideration and passing of the Finance Bill, 1972.
- (2) Discussion and voting on the Demands for Grants (Railways) for 1972-73.

(3) Consideration and passing of the General Insurance (Emergency Provisions) Amendment Bill, 1972.

SHRI S. M. BANERJEE (Kanpur) : Sir, practically all the Members who spoke or put questions regarding the Vietnam situation wanted a discussion. I also mentioned it in the Business Advisory Committee. The purpose of this discussion was to adopt a resolution condemning the action of the US imperialists. The Pakistani attack, I feel, is also a part of the game which is being hatched by the US imperialists. So, I request you and, through you, the Minister of Parliamentary Affairs that either they should bring forward a resolution which we should pass unanimously or a non-official or private Member's resolution which has already been tabled should be adopted by the this House unanimously. I would request that discussion on this must take place next week.

SOME HON. MEMBERS rose —

MR. SPEAKER : We had settled the procedure that the Members should give advance notice as to what suggestions they want to make. You must stick to that. You are all getting up abruptly.

SHRI NAWAL KISHORE SHARMA (Dausa) : I have sent it. I want to make a submission.

MR. SPEAKER : Have you sent it in advance ?

SHRI NAWAL KISHORE SHARMA : Yes, Sir.

MR. SPEAKER : All right.

श्री नवल किशोर शर्मा: अध्यक्ष महोदय, राजस्थान में और सारे देश में भूतपूर्व नरेशों द्वारा अपनी जायदाद, जमीन बहुत बड़ी तादाद में बेची जा रही है। इतना ही नहीं जो कलारमक बस्तुएं, और जो प्राचीन पांडु लिपियां बगैरह हैं, कीमती मूर्तियां हैं जोकि दुर्लभ हैं उन को भी बड़ी तादाद में बेचा जा रहा है। इस सम्बन्ध में राजस्थान की विधान सभा में...

अध्यक्ष महोदय: माननीय सदस्य चाहते क्या हैं? वह तो भाषण करने लगे हैं।

SHRI NAWAL KISHORE SHARMA : I am referring to that...

अध्यक्ष महोदय: रैफरिंग में भाषण मत कीजिए।

श्री नवल किशोर शर्मा: राजस्थान की विधान सभा में भी इस बारे में दो दफा ध्यानाकर्षण प्रस्ताव द्वारा सरकार का ध्यान खींच गया है। राजस्थान विधान सभा में वहां की राज्य मंत्राणी श्रीमती कमला ने जो जवाब दिया है उसकी तरफ मैं सरकार का ध्यान आकषित करता हूं। उन्होंने कहा है कि इस के बारे में केन्द्रीय सरकार को लिखा गया है लेकिन केन्द्र ने बार बार याद दिलाने पर भी कोई उत्तर नहीं दिया है। यह स्थिति बड़ी दुखद है और केन्द्र को इस बारे में कदम उठाना चाहिए। ऐसी बिक्री को रोकने के बारे में क्या कार्यवाही की जा रही है? केन्द्रीय सरकार द्वारा उस पर ध्यान दिया जाना चाहिए।

अध्यक्ष महोदय: माननीय सदस्य ने जो कहा उस का नैक्स्तीक के बिजनेस से क्या सम्बन्ध है?

SHRI NAWAL KISHORE SHARMA : I am not talking about the business...

MR. SPEAKER : Then that is not the item under consideration. Kindly sit down.

श्री हुकम चन्द कछवाय (मुरेना): पिछली लोकसभा के दौरान शेड्यूल्ड ट्राइब्स प्रमेंडमेंट बिल तैयार हुआ था लेकिन पार्लियामेंट के डिबेट होने के बाद वह बिल लैप्स हो गया तो मैं श्री महोदय से जानना चाहता हूं कि वह जो बिल लैप्स हो गया था उस शेड्यूल्ड कास्ट्स एंड शेड्यूल्ड ट्राइब्स प्रमेंडमेंट बिल

को अब पार्लियामेंट के सामने कब तक लाने वाले हैं ?

दूसरा निवेदन यह है कि मंत्री महोदय ने सदन में यह घोषणा की थी कि गणपूर्ति के लिए कोई बिल लाने वाले हैं तो मैं जानना चाहता हूँ कि कब तक उसे लाकर कानून बनाने वाले हैं ?

श्री अटल बिहारी वाजपेयी (ग्वालियर): मेरा निवेदन है कि अगले हफ्ते किन विषयों पर विचार होने वाला है उन में एक विषय यह भी होना चाहिए जिसका कि उल्लेख अभी सुरक्षा मंत्री महोदय ने किया था कि पाकिस्तान लगातार हमारी सीमा का अतिक्रमण कर रहा है। यह जो अतिक्रमण अज्मू काश्मीर में हो रहा है उस से पीछे एक योजना दिखाई देती है। मंत्री महोदय ने जो वक्तव्य दिया उस में जो चौकिबां बना गई हैं...

MR. SPEAKER : We had settled that those who want to raise any questions about, they will send them in writing.

श्री अटल बिहारी वाजपेयी: माफ़ कीजियेगा इस के लिए लिख कर भेजना कोई ज़रूरी नहीं है। बिजनैस एंडवाइजरी कमेटी का मामला जब आता है तो उस पर बोलने के लिए लिख कर पहले भेजने की आवश्यकता नहीं है।

SHRI PILOO MODY (Godhra) : Why are you unnecessarily increasing your paper work.

श्री अटल बिहारी वाजपेयी: किस नें फंसना किया ?

अध्यक्ष महोदय: वाजपेयी जी ने किया।

श्री अटल बिहारी वाजपेयी: अटल महोदय, मैं कोई पहली बार मोकसमा में नहीं आया हूँ और आज तक कभी भी बिजनैस एंडवाइजरी

कमेटी द्वारा अगले हफ्ते के बिजनैस पर हाउस में बोलने के लिए कभी भी पहले मैंने लिख कर नहीं भेजा है। क्या अध्यक्ष जी चाहते हैं कि मैं इस पर न बोलूँ।

अध्यक्ष महोदय: आप बिजनैस एंडवाइजरी कमेटी में आजाइये और उस की मीटिंग में बात कर लीजियेगा।

श्री अटल बिहारी वाजपेयी: और मेम्बरों को तो आप उस पर बोलने की इजाजत दे रहे हैं खाली मेरे साथ यह भेदभाव कर रहे हैं।

अध्यक्ष महोदय: अगर माननीय सदस्य भी पहले से लिख कर दे देते कि वह इस पर बोलना चाहते हैं तो ठीक था।

श्री अटल बिहारी वाजपेयी: ऐसा कोई नियम नहीं है कि पहले से इस के लिए लिख कर दिया जाय।

SHRI KARTIK ORAON (Lohar-aga) : May I make a submission, Sir ? (Interruptions).

MR. SPEAKER : No. please.

SHRI KARTI AK ORAON : I want your protection, Sir.

MR. SPEAKER : No protection.

SHRI KARTIK ORAON : Just one minute; Sir.

MR. SPEAKER : No, please. (Interruptions).

SHRI KARTIK ORAON : One minute, Sir.

MR. SPEAKER : I am not going to observe this convention in future.

SHRI KARTIK ORAON : On the 25th April, on a Call Attention motion about the sale of about 2000 Adivasi girls, there was a discussion in this House. The reply

by the hon. Home Minister was far from satisfactory, it was very loose, inadequate and inconclusive. The House was very much exercised over it... (Interruptions) Later, a letter signed by 87 Members of Parliament... (Interruptions).

MR. SPEAKER : Order, please. If you go on like this, I am not going to observe this convention in future.

SHRI PILOO MODY : What convention ?

MR. SPEAKER : If you break this convention, how can I ask this side to observe it ?

SHRI KARTIK ORAON : 87 Members of Parliament have demanded a full-fledged discussion in the matter. He said he would give us time. What has he done now ? He said he would give us time after the 12th. Now he has not given any time for this important and serious matter... (Interruptions). Sir, we demand a discussion on this, Please give time for this important matter of Scheduled Castes and Scheduled Tribes. The hon. Minister said that he would give us three hours time for discussion after the 12th. To-day is the 12th and it is not included in the business for the next week. I want to know when is he going to give us time ?

SHRI PILOO MODY : Where is the Minister for Parliamentary Affairs ?

SHRI KARTIK ORAON : They must say what they are going to do about it. If they want to bluff us, I am not for it. (Interruptions).

MR. SPEAKER : Is one minute over ?

SHRI KARTIK ORAON : Let the Minister come and tell us on the floor of the House that he will give us time.

Where has he gone ?

PROF. MADHU DANDAVATE (Rajapur) : Raise it in the Congress Party meeting.

MR. SPEAKER : Mr. Kartik Oraon, will you please sit down ?

SHRI KARTIK ORAON : O. K. (thank you)... (Interruptions).

I am grateful to you that you have at least heard me patiently. I want the Minister to hear me patiently. Please call the Minister... (Interruptions). He must come and say, 'Yes', and that he will give time... (Interruptions) It is a very serious matter. Every day the Scheduled Castes matters are being treated like this. No time for discussion.

MR. SPEAKER : Order please. Order please.

SHRI DINEN BHATTACHARYYA (Serampore) : His feelings must be respected by the Minister. The Minister is quite callous.

अध्यक्ष महोदय : अब आप बैठ जाइये ।

SHRI DINEN BHATTACHARYYA : These things were not discussed in the Business Advisory Committee.

श्री हुकमचन्द कछवाय : मंत्री महोदय ने वचन दिया था । इस लिये इस पर चर्चा होनी चाहिये ।

श्री फूलचन्द बर्मा (उज्जैन) : आदिवासियों के साथ हमेशा भेदभाव किया जाता है । यह मामला बहुत गम्भीर है ।

SHRI PILOO MODY : Most incompetent Minister for Parliamentary Affairs, we have.

अध्यक्ष महोदय : आज जो चाहे बोले लें, लेकिन मैं आइन्दा से यह कर्षण आबरु नहीं करूंगा . . . . (अव्यवधान) . . . .

SHRI PILOO MODY : This is a general grievance that has been felt here. The Member certainly seems to remember that some assurance was given that a discussion would be held to discuss the problems of the adivasis. The Minister for Parliamentary Affairs had given an understanding at that time when we discussed this, that this would be so. Now, the Business Advisory Committee has come out with a

[Shri Piloo Mody]

report. There is no mention of adivasis. He is therefore right . . . .

**SHRI S. M. BANERJEE :** It was not brought up in the Business Advisory Committee meeting.

**SHRI PILOO MODY :** None of us know what transpired in the BAC meeting. This matter was not even brought up, as Mr. Banerjee said. How can this be re-introduced in the Agenda, unless some Members voice a grievance for an assurance not being carried out? The least we could expect is for the Minister of Parliamentary Affairs to get up and say, yes, there was a slip on my part, I was not thinking of adivasis last week, but next week we are going to take it up. But he has chosen not to do so. About giving prior notice and writing to you, it is just not physically possible. We do not know what is discussed in the B.A.C. except when the report is made here before Parliament. Only at that time objection can be raised if we have any.

**SHRI DINEN BHATTACHARYYA :** In the Business Advisory Committee only time is allotted. Whether anything should come up next week, etc. is not discussed.

श्री केशर नाथ सिंह: जाह तक बिजिनेस एडवाइजरी कमेटी का सवाल है. उस के रेलवे की डिमांड्स फार ग्रान्ट्स के लिये पांच घंटे रखे हैं। 22 तारीख के बाद जो सदन की मीटिंगें होंगी उस में यह सब मसले आ सकते है। इन माने वाले सप्ताहमें यह मुमकिन नहीं है। प्रायारिटी बिलस में फाइनेन्स बिल और रेलवे ग्रान्ट्स आती हैं।

श्री हुमन चन्द कक्षाय: उक्त समय कौन-कौन से मसले प्रायेंगे ?

श्री इन्द्रजीत गुप्त (भरलीपुर): इन बिलों के बाद आप इस को लायेंगे या नहीं ?

श्री केशर नाथ सिंह: अगर हाउस की राय होगी तो शायद ले लिया जायेगा।

**SHRI PILOO MODY :** Like everything else the adivasis will also be guillotined by them. (*Interruptions*)

**SHRI BHOGENDRA JHA (Jainagar) :** There have been many contradictory statements of the Minister of Food and Agriculture about land ceiling. We were assured this will be discussed. I want to know whether it is possible to include this discussion in this week. I want to know whether it is going to be discussed this week or not (*Interruptions*).

**SHRI KARTIK ORAON :** You are diverting the subject (*Interruptions*).

**MR. SPEAKER :** You should not act against the dignity or decorum of the House. Don't make a show of yourself. Kindly sit down.

**SHRI KARTIK ORAON :** My point is.....

**MR. SPEAKER :** I will have to ask him to quite the House. There should be some good behaviour in the House.

**SHRI KARTIK ORAON :** Everybody else is allowed. But you do not allow me to have my say. I am also a Member of Parliament.

**MR. SPEAKER :** What is this ?

श्री पन्नालाल बाबूपाल (गंगानगर): आप कहते हैं कि हमें व्यवहार करना चाहिये। यह तो ठीक है। लेकिन बाहर हमारे शैड्यूल कास्ट और ट्राइबन्ज के लोगों के साथ कैसे व्यवहार हो रहा है, इसको भी तो आप देखें. . .

**SHRI KARTIK ORAON :** We did not expect this from you.

**MR. SPEAKER :** It is no use sitting in this House if this Member goes on behaving like this.

**AN HON. MEMBER :** Adjourn the House.

MR. SPEAKER : I will have to. The Party to which he belongs does not react to this.

SHRI KARTIK ORAON : I do not know what to do. You do not allow me to have my say. This is a very important matter.

MR. SPEAKER : Will he please leave the House ? If he behaves like this, I am not going to tolerate it ? I feel ashamed at the way things are going on here.

PROF. MADHU DANDAVATE : I want to raise an important procedural issue. You rightly pointed out that if any member wanted to raise any issue, he should seek your permission. We are just now discussing the problem of the sensitive issue of Harijans.

AN. HON. MEMBER : Adivasis.

PROF. MADHU DANDAVATE : I had written to you giving the date and time of a very serious incident that has taken place—in Maharashtra where social and economic boycott of Harijans is taking place of 900 Harijans. When I gave it in writing, I am told by the Secretary that I am not permitted to raise the issue. In future, only when I am permitted to raise an issue, I will raise it. Let us know why such issues are not permitted to be raised.

MR. SPEAKER : He was permitted to raise it.

PROF. MADHU DANDAVATE : I had made a specific reference to it.

MR. SPEAKER : I have not received anything from him today.

PROF. MADHU DANDAVATE : Three days back. I had given in writing but I am told 'You are not allowed to raise the issue'. It is a serious issue. The villagers met and decided to have an economic and social boycott of the Harijans.

MR. SPEAKER : It was raised earlier. That was why it was not allowed a second time.

SHRI BHOGENDRA JHA : As regards land ceiling, when is the Minister bringing the proposals before the House ?

SHRI PILOO MODY : Where is Raj Bahadur ?

MR. SPEAKER : This matter was brought up in the Business Advisory Committee. The Minister said that some time later he would bring this issue before the House. He did not say at what time ; he said 'some time later'.

SHRI S. M. BANERJEE : A lot of things has been said about the Business Advisory Committee. In the Committee, the question of land ceiling, the issue of suicide of Dr. Shah and other issues were taken into consideration. It was decided that we would allow a discussion. The Minister of Parliamentary Affairs, Shri Raj Bahadur, said that he could not take a decision unless he has had a talk with the Leader of the House, as regards land ceiling. But about Vinod Shah, Vietnam and also the Nagarwala case, it was almost agreed that a discussion would be allowed. (Interruption)

MR. SPEAKER : We will pass on to the next item.

SHRI A. K. GOPALAN (Palghat) : Sir, I sent a letter to you. I want to know whether you have received that letter.

MR. SPEAKER : I have received it just now. How can I read it now ?

SHRI A. K. GOPALAN : I do not want you to read it now. I only wanted to know if you have received it.

MR. SPEAKER : I have not seen it. Where is the question of reading it during the Question Hour ? I cannot be expected to see it even. And then you ask me what action you are going to take on it and so on (Interruption)

श्री हुकम चन्द कच्छवाय: अध्यक्ष महोदय, मैंने जानना चाहा है कि सरकार कब तक बिल लाने वाली है। जाने वाली भी है या नहीं ? हाँ या न मैंें जवाब दिला दें। श्रीइयूड कास्ट

[श्री हुकमचंद कछवाय]  
 और गैड्यूल्ड ट्राइलज एमेंडमेंट बिल जो पिछली लोक सभा में पाने वाला था वह लेप्स हो गया था क्योंकि पार्लिमेंट को समाप्त कर दिया गया था। इसके बारे में आश्वासन भी दिया गया था। मैं जानना चाहता हूँ कि कब तक ये उस बिल को लाने वाले हैं ?

श्री केदार नाथ सिंह: मैं इनकी बात को मिनिसट्री तक पहुँचा दूंगा।

MR. SPEAKER : If the Minister is not sure, he can take some decision on it and inform him later, rather than giving an off-hand reply now and later on coming in for correction, which is not a good practice. If you are not sure about it now, you can say about it at a later stage.

SEVERAL HON. MEMBERS rose—

MR. SPEAKER : Order, order. You are all very fond of talking, but not listening. Listen to the Minister also.

श्री रामाबतार शास्त्री: कल इसी हाउस में कई माननीय सदस्यों ने प्राविडेंट फांड एम्प्लायीज़ ने जो हंगर स्ट्राइक कर रही है, उस सवाल को उठाया था। अध्यक्ष महोदय, आपने भी आदेश दिया था कि मिनिसटर को बयान देना चाहिये। स्थिति बिगड़ती जा रही है। भूख हड़ताल चल रही है। मैं चाहता हूँ कि आज ही स्टेटमेंट आए। मैं जानना चाहता हूँ कि क्या वह आज आएगा और अगर नहीं आएगा तो कब इसके बारे में स्टेटमेंट होगा।

SHRI KEDAR NATH SINGH : I shall bring to the notice of the Labour Minister and they will inform you.

श्री रामाबतार शास्त्री: स्टेटमेंट कब हो गया। स्पीकर साहब ने भी इसके बारे में आदेश दिया था।

MR. SPEAKER : We shall pass on to the next item. There should be some system about everything. Either we will have to

reconsider it when the report for the next week comes—the procedure to be followed—or let it go on as it is. But it takes a lot of time. The Minister should know in advance that such and such a question comes, and when it is asked in the House, he will be ready to answer it; otherwise, off-hand, Members ask about such and such a thing. That is why that procedure was adopted, that convention was adopted, that if he knows it, that such a Member will get up and ask any question about it—

SHRI INDRAJIT GUPTA : How are Members to know what business he is going to announce ? They do not know it, till such time when he comes to announce it.

MR. SPEAKER : If you tell me that you want to say something about such and such matters,—

SHRI DINEN BHATTACHARYYA : In anticipation ?

MR. SPEAKER : So far as the announcement of the business is concerned, I think that is a matter which should be either raised here or when the report of the Business Advisory Committee comes for approval; not on both these occasions. The Business Advisory Committee report normally comes up before the House and the Members may give their suggestions at that time. Or, if they want anything to be raised in the House, they can send those matters to the Business Advisory Committee, and that can be considered at the Business Advisory Committee. If it is not included at that stage, the Member may get up and ask, what about that matter. We shall now pass on to the next item.

SHRI SEZHIYAN (Kumbakonam) : Sir, with all respect to you, I may say that the Business Advisory Committee does not arrange the business of the House. It only allots time for each item of business. (Interruption)

MR. SPEAKER : I think it is my duty to sit down when a Member gets up ! Everything is going wrong today.

SHRI PILOO MODY : Sir, your clarification has not been very clear,

MR. SPEAKER : I am going to repeat it. There are two occasions when the business of the House is referred to firstly when the report of the Business Advisory Committee is presented to this House for approval or when the minister gets up to announce the business for next week. On both these occasions, members get up now. It should be done only once or either of these occasions, not both. As Mr. Indrajit Gupta says, how can members know what the minister is going to announce? Members can listen to the minister's announcement and if any business has not been included, the members may send their suggestions to the Business Advisory Committee.

SHRI DINEN BHATTACHARYYA : The business of the House is not decided by the Business Advisory Committee. It only allocates the time for individual items of business.

SHRI S. M. BANERJEE : Also, the Business Advisory Committee does not meet once a week. Sometimes it meets after 10 or 15 days.

MR. SPEAKER : As I said, on one of these occasions, either when the report of the Business Advisory Committee is presented for approval or when the Minister makes the announcement of the business for next week, you can raise it. Not on both these occasions.

श्री हरम चन्द कल्लुवाय : अध्यक्ष महोदय, अभी तक यह परम्परा रही है कि जब संसद-कार्य मन्त्री अगले सप्ताह के काम की घोषणा करते हैं, तो सदस्य इस बारे में अपने अपने सुझाव देते हैं। अब आप कहते हैं कि सदस्य पहले आप को लिख कर दें। इससे बड़ी कठिनाई होगी।

12.32 hrs

DEMANDS\* FOR GRANTS, 1972-73—  
Contd. MINISTRY OF FOREIGN  
TRADE—Contd.

MR. SPEAKER: Now it is 12.30 and we are not having lunch hour today. At

3.30 the guillotine is to be applied. We cannot help it. There are 3 hours. The time allotted to this ministry is 6 hours out of which 25 minutes have already been taken. We have only 3 hours. How much time will the minister require for replying?

THE MINISTER OF FOREIGN TRADE (SHRI L.N. MISHRA): About half an hour.

MR. SPEAKER: So, I will call the Minister at 3 o'clock. At 3.30 the guillotine will be applied. Shri Sudarsanam may continue.

SHRI M. SUDARSANAM (Narasaraopet) : Sir, the Fourteenth Report of the Estimates Committee has made some valuable suggestions...

MR. SPEAKER: May I invite the attention of the Deputy Minister of Parliamentary Affairs to this? When you know that there is no time available, you send me a list of 16 names. The members will be very much contented that their names are before the Speaker. They think the Speaker is not calling them. You get rid of the member by putting his name before the Speaker. Wherefrom can the Speaker find the time? You should give only those names who can easily be accommodated within the time available, and tell the others that they may avail of some other opportunity.

SHRI INDER J. MALHOTRA (Jammu): I also want to protest.

MR. SPEAKER: I am protesting on your behalf.

SHRI M. SUDARSANAM: Sir, I was saying, the Fourteenth Report of the Estimates Committee has made some valuable suggestions concerning the periodic review of the working of Export Promotion Councils (page 206) and avoidance of overlapping duplication of work of inter-ministerial group and the export Promotion Councils (page 214). I do find that there is considerable overlapping not only in the mere question of data collection but also to an extent in regard to commercial publicity

\*Moved with the recommendation of the President.